



2026:AHC:17236

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 46214 of 2025

Pran Nath

.....Petitioner(s)

Versus

State Of U.P And 60 Other

.....Respondent(s)

Counsel for Petitioner(s)	:	Sandeep Kumar Tiwari
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the Sub Divisional Magistrate, Karchhana, District Prayagraj/respondent no.2 to decide the Execution Case No.3630 of 2023, Computerized Case No.T202302030503630 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid case expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026
Pramod Tripathi